

By E-Mail/ Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
Smti Mallika Dutta
Member, Motor Accident Claims Tribunal
Kamrup, Amingaon

Dated Guwahati, the _____ September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. MACT/K-A/2022/338 dated 21.09.2022

Madam,

With reference to the above, I am directed to inform you that you are allowed to avail LTC for the current block period of 2022-2025 w.e.f. 02.10.2022 to 06.10.2022 along with your husband Shri Nayan Shankar Baruah, Member-Secretary, Assam State Legal Services Authority and your daughter Miss Krishangi Nayana Baruah to visit Shimla via Chandigarh, by the shortest possible route, as per existing Rules. Further, you have been granted Casual Leave on 06.10.2022 along with station leave permission w.e.f. the morning of 02.10.2022 till the evening of 06.10.2022..

Thanking you.

Yours faithfully,



REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 8588 - 8590 /A, dated- 28.9.22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court



REGISTRAR (VIGILANCE)